

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.

CCPA 83 of 07
[Arising out of OA 164 of 06]

C O R A M

Hon'ble Ms. Sadhna Srivastava, Member [J]
Hon'ble Shri Amit Kushari, Member [A]

Baleshwar Sharma S/o Late Tilak Sharma
Vs.

Shri Rajeev Bhargava, the CAO [Con]E.C. Railway,
Mahendraghat, Patna and Another.

Counsel for the applicant : Shri M.P. Dixit
Counsel for the respondents : Shri A. Haider.

O R D E R [Oral]

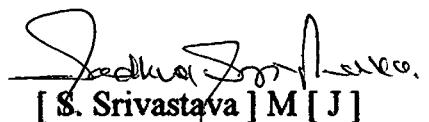
27.01.2009

S. Srivastava, M [J]:- The learned counsel for the respondents states that aggrieved by order of this Tribunal dated 22.11.06 passed in OA 164 of 06, the railway department has filed SLP before the Supreme Court wherein the aforesaid order of this Tribunal has been stayed. Therefore, he prays that this CCPA be disposed of with observation that in case SLP filed by the railway is dismissed, the applicant shall be at liberty to move application for reviving the CCPA. The learned counsel for the applicant has no objection.

2. Accordingly, the instant CCPA is disposed of with liberty to the applicant to move an application for revival of this contempt petition in case the SLP filed before the Supreme Court is dismissed.

[A. Kushari] M [A]

/cbs/


[S. Srivastava] M [J]